

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 1586 OF 2004

M/S. P. DASARATHARAMA REDDY COMPLEX

Appellant (s)

VERSUS

GOVERNMENT OF KARNATAKA & ANR.

Respondent(s)

(With office report)

WITH

Civil Appeal NO. 1587 of 2004

(With appln.(s) for permission to file addl.documents and with office report)

Civil Appeal NO. 1588 of 2004

(With office report)

Civil Appeal NO. 4187 of 2004

(With office report)

Civil Appeal NO. 5496 of 2004

SLP(C) NO. 16117 of 2004

(With office report)

SLP(C) NO. 17147 of 2004

(With office report)

Civil Appeal NO. 6323 of 2004

(With office report)

Civil Appeal NO. 6327 of 2004

(With office report)

Civil Appeal NO. 6328 of 2004

(With appln.(s) for directions and with office report)

Civil Appeal NO. 6508 of 2004

(With office report)

Civil Appeal NO. 558-560 of 2006

(With office report)

SLP(C) NO. 24655 of 2004

(With office report)

SLP(C) NO. 26073 of 2004

(With office report)

SLP(C) NO. 5951 of 2006

(With office report)

SLP(C) NO. 12552 of 2006

(With office report)

SLP(C) NO. 12553 of 2006

(With office report)

SLP(C) NO. 8597 of 2009

(With office report)

SLP(C) NO. 28087-28088 of 2011

(With office report)

SLP(C) NO. 28089 of 2011

(With office report)

SLP(C) NO. 13528 of 2012

(With office report)

C.A.No...../2013 Arising from SLP(C)No.2289/2012

Date: 19/02/2013 These Appeals/Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE H.L. GOKHALE

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Appellant(s)

Ms. Kiran Suri, Adv.

Mr.K.N.Phanindra, Adv.

Mr.Nakubur Rahman Barbhuiya, Adv.

Mr. Joseph Pookkatt, Adv.
Mr. Anurag Sharma, Adv.
Mr. Prashant Kumar, Adv.

Mr. B. Subrahmanya Prasad, Adv.
Mr. Anirudh Sanganeria, Adv.
Mr. V. N. Raghupathy, Adv.

Mr. Svchit Mohanty, Adv.
Mr. Anupam Lal Das, Adv.

For Respondent(s) Mr. N. Ganpathy, Adv.

Mr. Rahul Prasanna Dave, Adv.

Mr. Naveen R. Nath, Adv.
Ms. Lalit Mohini Bhat, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Svchit Mohanty, learned counsel requests for an adjournment on the ground that Shri Amit Sharma, who is to argue the case on behalf of the appellant/petitioner in C.A.No.1587 of 2004, C.A.No.1588 of 2004 and SLP(C)No.16117 of 2004 has gone to Patna due to bereavement in his family.

Put up on 26.02.2013.

(Satish K. Yadav)
Court Master

(Phoolan Wati Arora)
Court Master